

(2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1977-78 under section 126 of the Trade and Merchandise Marks, Act, 1958. [Placed in Library. See No. LT—2827/78].

(3) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT—2828/78]

HIGH DENOMINATION BANK NOTES (DEMONETISATION) RULES, 1978, AMENDMENT TO R.B.I. SCHEDULED BANKS' REGULATIONS, 1951, ANNUAL REPORTS OF UNITED INDIA FIRE AND GENERAL INSURANCE CO. LTD., MADRAS AND OF GENERAL INSURANCE CORPORATION OF INDIA AND ITS SUBSIDIARIES, NOTIFICATIONS UNDER CENTRAL EXCISES AND SALT ACT, 1944 AND DELHI SALES TAX ACT, 1975, AND MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) (2ND AMDT.) RULES, 1978, ETC. ETC.

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : On behalf of Shri Zulfikarulla, I beg to lay on the Table:—

(1) A copy of the High Denomination Bank Notes (Demonetisation) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 575(E) in Gazette of India dated the 27th September, 1978, under sub-section (3) of section 14 of the High Denomination Bank Notes (Demonetisation) Act, 1978. [Placed in Library. See No. LT—2829/78].

(2) A copy of Amendment to regulation 7 of the Reserve Bank of India Scheduled Banks' Regulations, 1951 (Hindi and English versions) under sub-section (4) of section 58

of the Reserve Bank of India Act, 1934. [Placed in Library. See No. LT—2830/78].

(3) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—2831/78].

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT—2832/78].

(4) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1976, under rule 6 of the General Insurance Business (Nationalisation) Rules, 1973. [Placed in Library. See No. LT—2833/78].

(5) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twelfth Amendment) Rules, 1978, published in Notification No. G.S.R. 387(E) in Gazette of India dated the 28th July, 1978.

(ii) The Central Excise (Thirteenth Amendment) Rules, 1978, published in Notification No. G.S.R. 1046 in Gazette of India dated the 26th August, 1978.

(iii) The Central Excise (Fourteenth Amendment) Rules, 1978, published in Notification No.

G.S.R. 528(E) in Gazette of India dated the 3rd November, 1978. [Placed in Library. See No. LT-2834/78].

(6) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 529(E) in Gazette of India dated the 7th November, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-2835/78].

(7) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) Notification No. F.4(28)/78-Fin.(G) published in Delhi Gazette dated the 28th September, 1978 making certain amendment in Form S.T. 11 prescribed under rule 21 of the Delhi Sales Tax Rules, 1975.

(ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1978, published in Notification No. F.4(33)/78-Fin.(G) in Delhi Gazette dated the 30th September, 1978. [Placed in Library. See No. LT-2836/78].

(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 1091 published in Gazette of India dated the 2nd September, 1978 together with an explanatory memorandum regarding Ammonia Gas consumed in the factory of production.

(ii) G.S.R. 1104 published in Gazette of India dated the 9th September, 1978 together with an explanatory memorandum regarding exemption of raw naphtha caused in the manufacture of Ammonia from Central Excise Duty.

(iii) G.S.R. 1187 published in Gazette of India dated the 30th September, 1978 together with an explanatory memorandum rescinding notification No. 71/70-Central Excise dated the 4th April, 1970 regarding agricultural fritted trace elements etc.

(iv) G.S.R. 478(E) to 480(E) published in Gazette of India dated the 30th September, 1978, together with an explanatory memorandum regarding extension of the concessional rates of Excise Duty on Khandsari Sugar.

(v) G.S.R. 1209 published in Gazette of India dated the 7th October, 1978, together with an explanatory memorandum regarding unmanufactured Tobacco.

(vi) G.S.R. 1210 published in Gazette of India dated the 7th October, 1978 together with an explanatory memorandum regarding matches.

(vii) G.S.R. 1238 published in Gazette of India dated the 14th October, 1978, together with an explanatory memorandum regarding rebate of Excise Duty for minor oils and indigenous rice bran oil used in the manufacture of soap.

(viii) G.S.R. 1239 published in Gazette of India dated the 14th October, 1978, together with an explanatory memorandum regarding rebate of Excise Duty for minor oils and indigenous rice bran oil used in the manufacture of soap.

(ix) G.S.R. 497(E) published in Gazette of India dated the 16th October, 1978, together with an explanatory memorandum regarding exemption on sweetened condensed milk, cotton fabrics and medicines donated for relief to flood victims in West Bengal, Bihar and Uttar Pradesh.

(x) G.S.R. 507(E) published in Gazette of India dated the 23rd October, 1978 together with an

explanatory memorandum regarding Excise Duty on the net consumption of kerosene when intended for use in the manufacture of linear alkyl benzene and/or heavy alkylates. [Placed in Library. See No. LT-2837/78]

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 1089 published in Gazette of India dated the 2nd September, 1978 together with an explanatory memorandum regarding deletion of colour specification from Notification No. 141-Customs dated the 2nd August, 1976.

(ii) G.S.R. 1090 published in Gazette of India dated the 2nd September, 1978, together with an explanatory memorandum rescinding Notification No. 62-Customs dated the 9th March, 1978.

(iii) G.S.R. 454(E) published in Gazette of India dated the 15th September, 1978, together with an explanatory memorandum making certain amendment to Notification No. 342-Customs dated the 2nd August, 1976.

(iv) G.S.R. 459(E) published in Gazette of India dated the 16th September, 1978 together with an explanatory memorandum regarding exemption to certain goods when imported as free gift by an organisation or a voluntary agency for free distribution among flood affected people in various States from Customs duties.

(v) G.S.R. 460(E) and 461(E) published in Gazette of India dated the 18th September, 1978 together with an explanatory memorandum regarding partial exemption from Customs duty on components and rubber tyre and tubes required for the manufacture of heavy motor vehicles and tractors.

(vi) G.S.R. 486(E) and 487(E) published in Gazette of India dated the 3rd October, 1978 to-

gether with an explanatory memorandum regarding exemption to mountaineering equipments etc. when imported by a mountaineering expedition in India from Customs duties.

(vii) G.S.R. 1207 and 1208 published in Gazette of India dated the 7th October, 1978 together with an explanatory memorandum rescinding notification Nos. 214-Customs and 215-Customs dated the 15th October, 1977.

(viii) G.S.R. 1245 published in Gazette of India dated the 14th October, 1978 together with an explanatory memorandum regarding exemption from export duty on Soyabean extractions and Soyabean meal.

(ix) G.S.R. 519(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum regarding exemption from import duty on imported paraffin wax.

(x) G.S.R. 525(E) and 526(E) published in Gazette of India dated the 2nd November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain goods when imported by a handicapped or disabled person for his personal use.

(xi) G.S.R. 534(E) to 543(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Import duty on certain machines, machines for garment industry, machines for leather industry, resuscitation equipment, machinery for oil exploration, certain raw materials for electronics industry, indium, insulated copper wire and polyester film for magnetic tapes.

(xii) G.S.R. 544(E) published in Gazette of India dated the 10th November, 1978, together with an explanatory memorandum

making certain amendment to Notification No. 96-Customs dated the 12th May, 1978.

(xiii) G.S.R. 545(E) and 546(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding consequential amendment due to change in Tariff Heading No. 85.18/27.

(xiv) G.S.R. 548(E) and 549(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain Orthopaedic appliances and wheel chairs when imported by a handicapped or a disabled person for his personal use.

(xv) G.S.R. 550(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain articles when imported by any Institution including a registered Cooperative Society for the blind and the deaf.

(xvi) G.S.R. 1329 published in Gazette of India dated the 11th November, 1978 together with an explanatory memorandum regarding exemption from customs duty on components/parts of X-Ray Image Intensifier systems. [Placed in Library. See No. LT-2838/78].

SHRI VAYALAR RAVI (Chirayinkil): Sir, I would like to draw your attention to the indifference shown by the Department in laying the Annual Report of the General Insurance Corporation of India. The Report is for the year ending 31st December, 1976. This is November, 1978. It is almost two years now. It should have been laid on the Table much earlier. They are more interested in the victimisation of em-

ployees and workers of the corporation than in showing respect to the Parliament. May I request you to kindly ask the hon. Minister to explain why it has been so much delayed?

MR. SPEAKER: I will send it to the Committee concerned.

STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

SHRI P. V. NARASIMHA RAO (Hanamkonda): I beg to lay on the Table the following Statements:—

(1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 30th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 155th Report (Fifth Lok Sabha) on Sugar Rebate Scheme.

(2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 32nd Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 178th Report (Fifth Lok Sabha) on Cash Assistance for Export of Man-made Fabrics.

(3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 64th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 149th Report (Fifth Lok Sabha) on Bangla Desh Refugees.

श्री उपसेन (देवगिया): अध्यक्ष महोदय, माननीय सदस्य ने जो रिपोर्ट पेश की है, उसके बारे में मैं यह निवेदन करना चाहता हूँ